CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.72/AT/2025

Subject : Application under Section 63 of the Electricity Act, 2003 for

adoption of Transmission Charges with respect to Transmission System Being established by the Khavda V-A Power

Transmission Limited.

Petitioner : Khavda V-A Power Transmission Limited (KVAPTL)

Respondents : Central Transmission Utility of India Limited and Ors.

Date of Hearing : 19.2.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Parties Present : Shri Subham Arya, Advocate, KVAPTL

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner submitted that the Petitioner has complied with all requirements, and accordingly, the matter may be reserved for an order.

Considering the submissions made by learned proxy counsel for the 2. Petitioner, the Commission reserved the matter for order.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)